

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT – II

**Item No. 210
(IB)-1672(ND)2019
IA/4313/2020**

IN THE MATTER OF:

M/s. Alchemist Assets Reconstruction Company Limited

Applicant/Petitioner

Versus

M/s. Associated Lighting System Private Limited.

...Respondent

SECTION: 7 of IBC, 2016

Order Delivered on 09.10.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Varsha Banerjee, Counsel for the Financial Creditor

ORDER

IA-4313/2020: Counsel for the Applicant prayed for listing of the main petition IB-1672/2019, an application filed under Section 7 of IBC, 2016. Counsel for Financial Creditor submitted that she has also proposed the name of IRP recently. **The IA is allowed.**

It is brought to our notice that the Corporate Debtor has already admitted the liability vide order dated 27.08.2019. Today also, the same position is reconfirmed by the Counsel for the Corporate Debtor. Both the sides are directed to file short notes on submission, inter alia, giving the details of the assets of the Corporate Debtor within 10 days.

The IB-1672/2019 is reserved for orders.


**(L. N. GUPTA)
MEMBER (T)**


**(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)**